

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.2355/Del/2019
Assessment Year : 2013-14**

M/s Netambit Value First Value Services Pvt. Ltd., A-410, 1st Floor, Defence Colony, New Delhi PAN-AACCN7778D	Vs.	DCIT, Circle-18(1) New Delhi
(Appellant)		(Respondent)

**ITA No. 4507/Del/2018
Assessment Year: 2014-15**

M/s Netambit Value First Value Services Pvt. 90/31-B, 1st Floor, Malviya Nagar, South Delhi, New Delhi PAN-AACCN7778D	Vs.	DCIT, Circle-18(1) New Delhi
(Appellant)		(Respondent)

Appellant by : Ms. Umang Luthra, Advocate &
Ms. Soumya Jain, CA.
Respondent by : Shri. Bhagwati Charan, Senior DR.

Date of hearing : **03.12.2020**
Date of pronouncement : **03.12.2020**

ORDER

PER G.S. PANNU, VP :

These appeals by the assesseees for the assessment years 2013-14 & 2014-16 are directed against the order of learned CIT(A), Delhi dated 28.01.2019 & 26.04.2018 respectively.

2. The learned counsel for the assesseees, vide its letter dated 25.11.2020, received through email, has requested for withdrawals of the appeals filed by him and stated that the assesseees have opted to

settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessees are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 03rd December, 2020.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar